

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/192(KB)2023
IA(I.B.C)/1002(KB)2024,
IA(I.B.C)/1003(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD JULY 2024

IN THE MATTER OF	INDUSIND BANK LTD. VS MCLEOD RUSSEL INDIA LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Snehashis Sen, Adv.] For the Financial Creditor

Mr. Joy Saha, Sr. Adv.] For the Corporate Debtor

Mr. Rishav Banerjee, Adv.]

Mr. Ritoban Sarkar, Adv.]

Ms. Mini Agarwal, Adv.]

Ms. Ratnadipa Sarkar, Adv.]

Mr. Satwik Beriwal, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the financial creditor present. Ld. Sr. Counsel/Counsel appearing on behalf of the corporate debtor present.
2. Ld. Counsel appearing on behalf of the financial creditor wishes to file reply affidavit to the IAs', i.e., IA(I.B.C)/1002(KB)2024 and IA(I.B.C)/1003(KB)2024 within a period of one week.
3. Rejoinder to the reply filed to the main C.P. (IB)/192(KB)2023 before the next date of hearing.
4. **It is made clear that no further adjournments would be granted.**
5. List this matter for further consideration on **08.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**